

IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL APPEAL (DB) No.288 of 1997

Naresh Yadav Son of Gholti Yadav, resident of Village-Kodwar, P.S.-
Kahalgaon, District-Bhagalpur.

... .. Appellant/s

Versus

The State of Bihar.

... .. Respondent/s

Appearance :

For the Appellant/s : Mr. Kundan Bahadur Singh, Advocate
For the Respondent/s : Mr. Anand Mohan, A.P.P.

CORAM: HONOURABLE THE CHIEF JUSTICE

and

HONOURABLE MR. JUSTICE HARISH KUMAR

ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

4 24-04-2026 Perused the Letter No. 477 dated 18.03.2026 of the Senior Superintendent of Police, Bhagalpur along with the Report dated 18.03.2026 of the Sub-Inspector of Police-cum-S.H.O, Ghogha Police Station, Bhagalpur, wherein it is indicated that during enquiry it came to light that the sole appellant, namely, Naresh Yadav, is dead.

2. In view of the said letter as also Section 394 of the Code of Criminal Procedure, 1973, which corresponds to Section 435 of the Bharatiya Nagarik Suraksha Sanhita, 2023, since no near relative has filed any application for leave to continue the appeal, the Criminal Appeal stands abated and disposed of.



3. Let the trial court record be sent back to the concerned court immediately, if not required in any other cases.

(Sangam Kumar Sahoo, CJ)

(Harish Kumar, J)

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